

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 18/MP/2017
Alongwith I.A. No. 6/2017**

Subject : Petition under Section 79 (1) (b) and 79 (1) (f) of the Electricity Act, 2003 for claiming compensation on account of event pertaining to change in law as per the terms of Power Purchase Agreement dated 13.6.2013 executed between the petitioner and the respondents.

Petitioner : Bharat Aluminium Company Limited (BALCO).

Respondents : Kerala State Electricity Board and Others

Date of hearing : 16.5.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Shri Sanjay Sen, Senior Advocate, BALCO
Shri Hemant Singh, Advocate, BALCO
Shri Nishant Singh, Advocate, BALCO
Shri Nimesh Jha, Advocate, BALCO
Shri Aditya Pyasi, BALCO
Shri P.V. Dinesh, Advocate, KSEB
Shri Rajendra Beniwal, Advocate, KSEB

Record of Proceedings

Learned senior counsel for the petitioner submitted that the present petition has been filed under Section 79 (1)(b) and 79 (1)(f) of the Electricity Act, 2003 seeking compensation on account of Change in Law events in terms of the Power Purchase Agreement dated 13.6.2013 executed between the petitioner and the respondents.

2. Learned counsel for KSEB submitted that KSEB has filed the reply to the petition on merits and requested for time to file reply on the admissibility of the petition.

3. After hearing the learned senior counsel for the petitioner and learned counsel for KSEB, the Commission directed to issue notice to the respondents.

4. The Commission directed the petitioner to serve copy of the petition and IA on the respondents immediately, if already not served. The respondents were directed to file their replies on admissibility as well as on merits by 16.6.2017, with an advance copy to the petitioner, who may file its rejoinder, if any, by 13.7.2017. The Commission

directed the parties that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

5. The petition and IA shall be listed for hearing on 27.7.2017 on admissibility.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**